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CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH : DELHI

R.A. NO.38/91 in O.A.2244/90

Date of Decision 15.3.1991

Liaquat Ali & Others

... APPLICANTS

Vs.

Union of India & Others

... RESPONDENTS

CORAM : HON'BLE SHRI B. S. SEKHON, VICE CHAIRMAN (J)  
HON'BLE SHRI P. C. JAIN, MEMBER (A)

J U D G M E N T

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Shri P. C. Jain, Member (A) :

This review application under Rule 17 of the Central Administrative Tribunal (Procedure) Rules, 1987 read with Section 22 (3) (f) of the Administrative Tribunals Act, 1985 seeks review of the judgment delivered on 10.1.1991 in O.A. No. 2244/90 titled Liaquat Ali & Ors. Vs. Union of India & Ors. The sole ground of seeking review of the aforesaid judgment is to the effect that the documentary evidence on record indicating that applicant No.1 had also approached the appropriate authority vide his application dated 20.9.1990 for regularisation of the said Railway quarter in his name was not taken into consideration.

2. The ground taken by the applicant is misconcieved as will be seen from para 7 of the judgment under review. The impugned order was dated 19.6.1990. It was with reference to the request of applicant No.2, i.e., father of the applicant No.1, and was also addressed to him and not to applicant No.1. What is referred to as the application dated 20.9.1990 of applicant No.1 is only a representation against the impugned order dated 19.6.1990 and not an

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application in the prescribed form in which necessary details are required to be furnished. Thus there is no error apparent on the face of record and the review application is devoid of merit and the same is accordingly rejected by circulation.

(See 25/21) 991  
( P. C. JAIN )  
MEMBER (A)

B. S. SEKHON  
VICE-CHAIRMAN

15-3-91